# ANF 10E

#### APPLICATION FORM FOR REQUEST FOR ENTERING INTO AN ARRANGEMENT ORUNDERSTANDING THAT INVOLVES SITE VISIT, ON-SITE VERIFICATION OR ACCESS TORECORDS/DOCUMENTATION AS MENTIONED IN APPENDIX 3 TO SCHEDULE 2 OF ITC (HS) CLASSIFICATION OF EXPORT AND IMPORT ITEMS

[Please see guidelines(at the end) before filling the application]

#### 1. IEC Number:

\*IEC should not be under DEL on the date of application.

2. Applicant Details:

i. Name ii. Address

3.A	3.ApplicantFeeDetails:				
i.	Amount in Rupees				
ii.	Demand Draft/Bank Receipt/ Electronic Fund Transfer Number				
iii.	Date of issue/Transfer				
iv.	Name of Bank on which drawn				
۷.	Bank Branch on which drawn				

## 4. Jurisdictional Regional Authority:

### 5. Detail of activities and operations:

6. Details of the provisions of the arrangement or understanding involving site visits / on-site verification access to records / documentation (e.g. nature of documentation, mode of verification, nature and frequency of site visits etc.)

Please include all details and attached draft of relevant declaration/arrangement/ MOU etc.\*

\*Enclose additional sheet if required

 7.Purpose of arrangement/understanding involving site-visit/on site verification/access to record/ documentation(please tick and give clarification, if any):

 i.
 Export of SCOMET Items

 ii.
 Import of SCOMET Items

8. In case purpose is export/import of SCOMET Items, following details may be provided:

(a).Details of SCOMET items in Appendix 3 of Schedule 2 of ITC(HS) Classification of Export
& Import Items:

SI. No.	Description of export /import items including technical specification	SCOMET Category i.e. 1B, 1C,2,3,4,5 and7	SCOMET Item N o.	ITC (HS) Code No. (if available)	Quantity
(b) E	End user Details:				
i.	Name				
ii.	Address				
iii.	Telephone No.	iv. Fax N	0.		

iv.	Location(Country)of end user
V.	End product for which the item of export will be used by the end user
vi.	Purpose for which the end product will be utilized
vii.	Is end user an entity of Government of destination country?
viii.	Manufacturing/Business/other activity of the end user

SI. No.	-	/Import e /Autho Date	Qty	n Details Value (US\$)	Category &Descriptio n of items Exported /Imported	Qty. exported /imported	Date Of Ship ment	FOB Value of Exports /Imports(U S \$)	Country to/from which exported /imported	Name of the End User

10.Details of the Foreign Government/ Foreign Third Party**				
1.	Name			
2.	Address			
3.	Telephone No.			
4.	Fax No.			
5.	Is the party, an entity of Govt. of that country?			

\*\*Detailed profile to be enclosed.

11. If t	11. If the visit/verification/access to records will be through an Indian Party, details of the Indian Party:					
i.	Name					
ii.	Address					
iii.	Telephone No.	iv. Fax No.				
iv.	Address of Corporate Office.					

12. (a) Period of arrangement or understanding that involves site visit, on- site verification or access to records/ documentation:

(b) Proposed number of visits(indicate the number date/period of such visit):

<b>(I</b> )	
	Address
	Telephone No.
i.	Fax No.
v.	Nature of Unit: Corporate Office/Registered Office/Branch Office/Manufacturing unit/Laboratory.
v.	Nature of Unit: Corporate Office/Registered Office/Branch Office/Manufacturing unit/Laboratory.
V. /.	Nature of Unit: Corporate Office/Registered Office/Branch Office/Manufacturing unit/Laboratory.
<i>.</i>	
<i>.</i>	
'. II)	Activity
/. <b>II)</b> i.	Activity Address
/. ( <b>III)</b> i. ii.	Activity Address Telephone No.

#Enclose additional sheet, if required.

14. De	etails of persons /individuals who shall visit during site visit/on-site verification etc.
(I)	
i.	Name
ii.	Address
iii. Nat	ionality
iii.	Position/Designation in the foreign government/ Foreign third party / Indian Party
iv.	Telephone No. v. Fax No.
(II)	
i.	Name
ii.	Address
iii.	Nationality
iv. Pos	sition/ Designation in the foreign government/ foreign third party /Indian Party
۷.	Telephone No. vi. Fax No.
#Enclos	se additional sheet, if required.

15. If applied for permission for entering into arrangement / understanding that involves site visit, on- site verification or access to records/documentation on repeat basis during last five(5) licensing years for the same purpose, please furnish:

Reference Number and date vide which earlier permission granted

	n Collaborator Details (As registered with GOI/RBI) (If No aboration exists, please None')
i.	Name
ii.	Address

# **DECLARATION/UNDERTAKING**

1	I/We hereby certify that:
	A. The entity for whom the application has been made have not been penalized under any of the
	following Acts (as amended from time to time):
•	a.TheCustomsAct,1962, b.TheCentralExciseAct1944,
	c. Foreign Trade(Development & Regulation)Act1992,and
	d.TheForeignExchangeManagementAct,1999;
	e. TheConservationofForeignExchange,PreventionofSmugglingActivitiesAct,1974
	f. WeaponsofMassDestruction&theirDeliverySystems(ProhibitionofUnlawfulActivities)Act,2005
	B. none of the Directors / Partners / Proprietor / Karta
	Trustees of the company /firm /HUF/Trust, (as the case may
	be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/firm/entity which i s on the
	Denied Entity List (DEL) of DGFT or in the caution list of
	RBI;
	C. Neither the Registered Office of the company / Head
	Office of the firm / nor any of its
	BranchOffice(s)/Unit(s)/Division(s)hasbeendeclaredadefault erandhasotherwisebeenmadeineligiblefor undertaking
	import /export under any of the provisions of the Policy;
	······································
	D. We have not obtained nor applied for issuance of an
	Importer Exporter Code Number in the name of
	Our Registered /Head Office to any other Licensing
	Authority
	I/We undertake to abide by the provisions of the Foreign Trade(Development and Regulation)
2	Act,1992, as amended, the
	Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures
	and the ITC (HS) Classification of Export & Import Items.
3.	I/We fully understand that if any information furnished in the application is found incorrect or false
	will render me/us liable for any penal action or other consequences as may be prescribed in law
	or otherwise warranted.
4.	I/We hereby declare that the particulars and the statements made in this application are true and
	correct to The best of my/our knowledge and belief and nothing has been concealed or withheld
	therefrom.
5.	I/We hereby declare that I /We have not obtained nor applied for such benefits (including
J.	issuance of an Importer Exporter Code Number)in the name of our Registered /Head Office or
	any of our Branch(s)/Unit(s)/Division(s) to any other Regional Authority.
6.	I/ We solemnly declare that I / We have applied or / obtained a RCMC to the EPC which pertains
	to our main line of business .In case we have applied to any other council, the application has
	been made within the purview of the provisions of Para 2.94 of the HBP.

torecords/documentationandproducethesameasandwhenaskedtodosobytheGovernmentofIndia. (ii) I/We also hereby inform that we have complied with the conditions of all previous permissions issued to us for entering into an arrangement or understanding that involves site visit, on-site verification or access to records/documentation.				
I hereby certify that I am au Foreign Trade Policy.	thorized to verify an	d sign this declaration as per Paragraph 9.6 of the		
ice:	Signature of the Applicant Name Designation			
te:	Official Address Telephone E-mail Address			
	torecords/documentationan (ii) I/We also hereby inform issued to us for entering into verification or access to record I hereby certify that I am au	(ii) I/We also hereby inform that we have complissued to us for entering into an arrangement of verification or access to records/documentation I hereby certify that I am authorized to verify and Foreign Trade Policy. ace: Signature of the Applicant Name Designation te: Official Address Telephone		

# **GUIDELINES FOR APPLICANTS**

## (Please also see paragraph 10.08 of HBP)

 One original application in the prescribed format ANF 10E and ANF 1 and six copies thereof along with self-certified copies of the documents as in para 2 below must be submitted to DGFT (HQ), SCOMET Section, New Delhi. Each page of the original application has to be signed by the applicant with stamp of the company.

2. Application must be accompanied by self-certified copies of the documents as per details given below:

(i) Copy of draft

Declaration/draftAgreement/draftMOUproposedtobesignedforenteringintoanArrangement or Understanding that involves site visit etc.

(ii)Technical Specifications (not exceeding one page for each item) for the items to be exported / Imported.

(iii) Profile of the foreign government/foreign third party/Indian party.

- 3. In case purpose of site visit / on-site verification is export / import, Original End User certificate (in the prescribed format Appendix 10Lon Letter Head of the End User) indicating complete details of the export / import product, end product, end purpose for which the item of export / import will be used by end user along with complete address and telephone No. of end user must be furnished along with original application .End User Certificate from the following must also be submitted:
  - (i) By the final end user if the import is by a third party/contractor.
  - (ii) By the third party/contractor, if any, who is supplying goods to the end user.

4. Complete address(s) should be stated in relevant columns. P.O. Box number will not be accepted